

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

106  
C.P.(IB) No. 646/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> December 2017, 10.30 A.M

Name of the Company	Mahendra Trading Co.-Vs- Hindustan Control Equipment Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Rudrajanit Sarkar  
V.V.V. Sastry

Operational  
Creditor

R. Sarker  
21/12/17

Mr. Rudraman Bhattacharya  
Mr. Sourajit Dasgupta  
Mr. Soumik Chakraborty

Advocates Corporate  
Debtor

Debt  
21/12/17.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing supplementary affidavit. Earlier time was given but he has not filed the supplementary affidavit. Now again seeking permission for filing supplementary affidavit. In the interest of justice prayer is allowed subject to payment of Rs.3,000/- as cost, which shall be made to Prime Minister Relief Fund. Supplementary affidavit is filed but cost

be paid within 3 days from today. Rejoinder, if any, may be filed within 7 days from today.

List it on 12/01/2018.

8d

(Jinan K.R.)  
Member (J)

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(V.P.Singh)  
Member (I)